

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315
CAA-95/ND/2022

IN THE MATTER OF:

M/s. Esarem Technologies Pvt. Ltd. with Vanraj Petitioner/Applicant
Associates Pvt. Ltd.

Order u/S. 230-232 of the Companies Act, 2013

Order delivered on 08.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IT : Mr. Kunal Sharma, Sr. Adv., Ms. Zehra Khan, Ms.
Department Anauntta Shankar, Advs.
For the RD : Ms. Joyti Khurana, Adv.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appears for the RD.

We may note that despite granting the several opportunities, no steps have been taken by the RD to file/bring on record the report, therefore, the Applicant was directed vide order dated 26.02.2024 to file a copy of report received by it as well as the rejoinder to the observations made by RD, which has been complied with.

Ld. Counsel appearing for the RD has stated that she has not been served a copy of the Rejoinder filed by the Petitioner to the observations made by RD. The Petitioner to serve a copy of the Rejoinder to Ld. Counsel appearing for the RD within two days.

List the matter **on 29.04.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)